GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT & HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 2038 ANSWERED ON 4TH JULY, 2019

ACCIDENTS DUE TO DRUNKEN DRIVING

2038. SHRI JAGDAMBIKA PAL:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether increase in the number of road accidents due to drunken driving has been reported from various States in the country;
- (b) if so, the number of such accidents reported during the last three years and the current year, State/UT-wise; and
- (c) the steps taken/being taken by the Government to check drunken driving?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) & (b) As per the information received from police department of States/UTs, the number of road accidents under the drunken driving category of traffic violation during last three calendar years i.e. 2015 to 2017 is as under:-

Year	Road Accidents due to Intake of Alcohol	Total number of Road Accidents	% share of total road accident
2015	16,298	5,01,423	3.3
2016	14,894	4,80,652	3.1
2017	14,071	4,64,910	3.0

State-wise details of the same is given at annexure.

(c) Following steps have been initiated by the Government to curb the number of road accidents caused by drunken driving: -

(i) Section 185 of Motor Vehicles Act, 1988 provides for punishment of imprisonment or fine or both for the offence of drunken driving cases.

(ii) All the State Government/UTs have been requested to ensure that no license is issued to liquor vendors along National Highways. Further they have also been requested to review cases where licence has already been given for liquor vendors along National Highways and to take corrective action.

(iii) Ministry undertakes campaigns through print and electronic media to spread awareness among road uses about dangers of drunken driving.

(iv) Enforcement of various provisions of Motor Vehicles Act, 1988 is the responsibility of State Governments. This Ministry has issued instructions to all State Governments to invoke Section 185 of Motor Vehicles Act, 1988 which provides for punishment of imprisonment or fine or both for the offence of drunken driving.

(v) The Ministry of Road Transport & Highways provided financial assistant to States for procurement of breath analysers.

ANNEX REFERRED TO IN REPLY TO PART (b) OF LOK SABHA UNSTARRED QUESTION NO. 2038 ANSWERED ON 4TH JULY, 2019 ASKED BY SHRI JAGDAMBIKA PAL: REGARDING ACCIDENTS DUE TO DRUNKEN DRIVING CATEGORY OF TRAFFIC VIOLATION DURING LAST THREE CALENDAR YEAR 2015 TO 2017

S.No	States/UTs	Road Accidents under drunken driving category 2015	Road Accidents under drunken driving category 2016	Road Accidents under drunken driving category 2017
1	Andhra Pradesh	490	128	2064
2	Arunachal Pradesh	22	15	19
3	Assam	611	352	373
4	Bihar	1457	593	0
5	Chhattisgarh	227	145	86
6	Goa	6	3	10
7	Gujarat	361	64	65
8	Haryana	1092	529	180
9	Himachal Pradesh	50	72	214
10	Jammu & Kashmir	375	47	1
11	Jharkhand	1518	543	801
12	Karnataka	298	396	169
13	Kerala	49	133	133
14	Madhya Pradesh	2665	3083	1049
15	Maharashtra	1345	226	863
16	Manipur	0	71	44
17	Meghalaya	137	35	132
18	Mizoram	15	27	16
19	Nagaland	2	13	157
20	Orissa	972	1255	1533
21	Punjab	118	317	129
22	Rajasthan	667	673	421
23	Sikkim	30	12	32
24	Tamil Nadu	818	531	1833
25	Telangana	42	202	163
26	Tripura	13	5	11
27	Uttarakhand	6	40	56
28	Uttar Pradesh	2403	4633	3336
29	West Bengal	413	462	16
30	A & N Islands	30	27	13
31	Chandigarh	8	9	10
32	D & N Haveli	6	0	1
33	Daman & Diu	7	7	12
34	Delhi	40	164	124
35	Lakshadweep	0	0	0
36	Puducherry	5	82	5
	Total	16298	14894	14071